

(b) The Zonal Cultural Centres are proposed to be set up as autonomous organisations registered under the Societies Registration Act. Details are being worked out in consultation with the participating States. These Centres would project not only the uniqueness of forms and styles of the culture of the participating States but also their cultural linkage cutting across territorial bounds.

(c) and (d). The Centres will lay special emphasis on people's participation which would include involvement of voluntary agencies.

(e) A provision of Rs. 35 crores has been tentatively made in the VII Plan of the Central Government for these Zonal Cultural Centres. Since this is a new scheme, provision for the current financial year is being worked out.

#### Recommendations of Minorities Commission

1257. SHRI NARSING SURYAVANSI : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 602 on 20th March, 1985 regarding acceptance of recommendations made by Minorities Commission and to state :

(a) whether the Fifth Report of the Commission has been processed by the Government; and

(b) if so, the comments thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). The printed copies of the Report have not so far been received. The Report is being processed by the Government.

#### Operation of a New Flight to Beijing via Delhi by Air France

1258. SHRI SANAT KUMAR MANDAL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Air-France has started operating a new flight to Beijing via Delhi as a part of its expansion plan;

(b) if so, its route and whether it will touch Calcutta;

(c) whether Air France has also augmented its capacity considerably by operating four flights between Delhi and Paris;

(d) if so, its impact on Air-India's traffic potential on this route;

(e) whether there is any reciprocity between the foreign Airlines and Air India increasing their flights on certain sectors so as to ensure that Air India's interest are not affected; and

(f) if so, how it is enforced and if not, the reasons therefor and the steps taken to safeguard the national carrier's air traffic rights ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) and (b). Yes, Sir. Air France has commenced operating a new flight between Paris and Beijing via Delhi w.e.f. 28-6-85 on Paris-Delhi-Beijing and *vice-versa* route. It does not touch Calcutta.

(c) and (d). Yes, Sir. It would not, however, be possible to quantify the impact on Air India's traffic potential.

(e) and (f). The operations of foreign airlines to/through India and that of Air India to/through other countries are governed by the provisions of the Air Services Agreements between India and those countries. The bilateral air services agreements are signed on the basis of reciprocity and mutual interest. The provisions of these agreements are subject to periodic review or revision as required by mutual agreement.

#### Teaching of Yoga in Schools

1259. SHRI M. RAMACHANDRAN : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether traditional Kerala martial arts like "Kalari Payatyattu" will be promoted

as part of the development of rural sports; and

(b) whether in view of the scientifically proved mental and physical health benefits of the practice of Yoga, Government propose to make the teaching of Yoga a compulsory part of high school curriculum ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS : (SHRI R. K. JAI-CHANDRA SINGH) (a) The Sports Authority of India has begun identification of regional indigenous sports in the country with a view to their promotion.

(b) The decision on the matter lies in the purview of Board of Secondary Education to prepare curricula for high schools. However, teaching of Yoga as a subject has already been introduced in some schools in Delhi and Kendriya Vidyalayas on experimental basis.

**“Shifting of Industries for Better Environmental Aspects”**

1260. SHRI NATAVARSINGH SOLANKI : Will the PRIME MINISTER be pleased to state :

(a) whether it is the endeavour of Government to shift as many industries/godowns from residential areas of big cities to industrial areas for better environmental aspects and in order to give clean atmosphere;

(b) whether Government have issued guidelines to States in this regard and if so, the details thereof;

(c) whether it is a fact that while the State Governments are following the policy of the Central Government, the Ministry of Finance have recently written to the Government of Maharashtra to change the status of some premises from ‘Residential’ to ‘Industrial’; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) Yes, Sir.

(b) To encourage industries to shift from urban areas and as a measure of decongesting the overcrowded cities and for reducing pollution, capital gains arising from transfer of buildings or lands used for the purpose of business are exempt from tax if these are used for acquiring lands or constructing buildings for the purpose of business at the new place. From the financial year 1983-84 this exemption has been further extended to capital gains arising from transfer of machinery and plant also.

(c) and (d). A statement is given below.

**Statement**

The Maharashtra State Government is reported to have issued a notification for change of user from ‘Industrial’ to ‘Residential’ of a plot on which the premises is taken on rental basis by the Collector of Customs, Bombay and being used for warehousing. However, the Bombay Municipal Corporation has intimated that the plot owners have not complied with certain requirements for making the necessary change from ‘General Industrial’ to ‘Residential’ and, therefore no cognizance of the change of user is taken. The plot in question is surrounded by industrial units. Since alternative accommodation is not available, the Government of Maharashtra has been approached for de-notification of this plot from ‘Residential’ to ‘Industrial’. As regards environmental aspects, it is stated that storing of seized and confiscated goods in the ware-house would not give rise to smoke, noise, effluents, etc., which may result in environmental pollution.

**Record Centre in Orissa for Archival Material**

1261. SHRI ANADI CHARAN DAS : Will the Minister of CULTURE be pleased to state :

(a) the action taken/proposed to be taken to locate archival material scattered in private custody other than archives;

(b) whether any survey committee has been set up by the Government of Orissa; and

(c) whether Central Government propose to pay attention to open a Record Centre for the purpose in Orissa;